

OFFICE OF THE JUDGE-IN-CHARGE OF NEZARATH, CIVIL COURTS, DURGAPUR
NEZARATH DEPARTMENT

TENDER NOTICE NO. 01 /N/2021, Dated 27.01.2021

Sealed tender are hereby invited from the reputed firms/agencies having bonafied trade license for **purchasing six (06) Almirahs** for various courts and offices of Durgapur Subdivisional Courts.

The rate so submitted shall be inclusive of GST and other Government Taxes leviable, if any. The Bidders are requested to submit their type written tender, in a sealed envelop in the office of the undersigned on any working day from 28.01.2021 to 17.02.2021 by 05.00 P.M. The quotations, received, will be opened in presence of all the bidders on 18.02.2021 at 01.30 P.M. in the Chamber of Judge-In-Charge, Nezarath Department, Civil Courts, Durgapur.

PROFORMA

Sl. No	Descriptions of Articals	Brand Name	Specification	Number of Units
1	STEEL ALMIRAHS WITH LOCKER	ANY	78" X 38" X 21" MADE OF 24 (TWENTY FOUR) GAUGE SHEET	06 (SIX)

Terms & Conditions:

1. In no case, any tender submitted after the due date and /or beyond the stipulated time shall be entertained.
2. The undersigned reserves his right to accept and /or reject any tender without showing any reason whatsoever.
3. Sealed tender should be submitted in the office of the **Judge-in-charge of Nezarath, Civil Courts, Durgapur, PASCHIM BARDHAMAN** within 17.02.2021 up to 5.00 P.M.
4. Sealed Tender will be opened on 18.02.2021 at 01.30 P.M at the same place in presence of intending tenderers. Intending tenderers will have to attend along with original copies of documents.
5. For administrative convenience and on the basis of technical specification, the work may be divided amongst the bidders at the lowest accepted rate. The decision of the authority shall be final.
6. **Payments will be made, subject to all statutory deductions and allotment of fund from the Government.**
7. The authority reserves the right to cancel the work order at the time of delivery of almirahs, if it fails to maintain the technical specifications and that would not entitle the selected bidder/bidders to get any demmarage.
8. Rate are to be quoted inclusive of all taxes & delivery charges etc. the quoted rate must be in conformity with the specification as mentioned above.

Inform all concerned

Nishant Mazumdar
27/01/2021
Judge-In-Charge of Nezarath, Civil
Courts, Durgapur

**JUDGE-IN-CHARGE OF NEZARATH
CIVIL COURTS DURGAPUR**